

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting No.43 held on 26.02.2015

The meeting No.43/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 26.02.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Barinder Singh, Asstt. Director	MSME
3.	Shri R.L. Meena, FTDO	DGFT

At the outset, it was pointed out by Shri Barinder Singh, Assistant Director and Technical Member of DC (MSME) that the GSM/lea in such cases of Export product Fabrics (Flax /linen) made from yarn should not match. Accordingly, committee decided to issue a corrigendum for deleting the same condition from those cases of M/s Bombay Rayon Fashions limited which were recently ratified by the committee with this condition. Thereafter the Minutes of NC-V Meetings No.39/AM-15 dated 29.01.2015 & 40/AM-15 dated 05.02.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.43/AM-15 dated 26.02.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

43/84-ALC3/2014

MEETING NUMBER :

MEETING DATE :26.02.2015

1	Case No.:2/10/84-ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:43/84- ALC3/2014 26.02.2015	Status: Deferred
	HQ File :01/84/050/00057/AM15	RLA File :05/24/040/00363/AM14	Lic.No/Date:0510386126 09.05.2014	Defer Date 26.03.2015
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. The DIPP has issued a deficiency letter to the firm. The firm has sought some time for reply of the DIPP's letter. Therefore it was decided to await the same and defer the case for re-listing on 26.03.2015.				

2	Case No.:3/20/84-ALC3/2014	Party Name: GRINDWELL NORTON LTD	Meet No/Date:43/84- ALC3/2014 26.02.2015	Status: Deferred
	HQ File :01/84/050/00136/AM15/	RLA File :03/94/040/01117/AM14/	Lic.No/Date:0310782585 23.05.2014	Defer Date 26.03.2015



Decision: The Committee considered the case as per agenda alongwith other relevant papers decided to refer the matter to D/o C&PC for their examination and comments. It was decided to await the same and defer the case for re-listing on 26.03.2015.

3	Case No.: 1/43/84-ALC3/2014	Party Name: BHIM POLYFAB INDUSTRIES	Meet No/Date:43/84-ALC3/2014 26.02.2015	Status: Approved
	HQ File 01/84/050/00370/AM15	RLA File : 03/94/040/00087/AM15	Lic.No/Date:0310786618 09.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. Accordingly , after deliberation with the members presented in the meeting the committee decided to ratify the advance authorization issued in this case on repeat basis of decision taken in item number 23 by NC in its meeting number 32/AM-14 dated 21.11.2013, as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Woven Jumbo Bags- (FIBC net content pp woven fabrics 50,000 Kgs)	5,00,000 Kgs.	P.P. Woven fabric	52,500 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

4	Case No.:28/20/84-ALC3/2014	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:43/84-ALC3/2014 26.02.2015	Status: Deferred
	HQ File :01/84/050/00161/AM15/	RLA File :56/24/040/00017/AM15/	Lic.No/Date:5610004332 11.07.2014	Defer Date: 26.03.2015
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. A deficiency letter has also been issued to the applicant firm by D/o C & PC on 29 th Oct, 2014. Therefore it was decided to remind the M/o C & PC for their comments and defer the case for re-listing on 26.03.2015.			

5	Case No.:22/20/84-ALC3/2014	Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date:43/84-ALC3/2014 26.02.2015	Status: Approved
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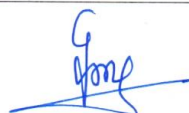



HQ File :01/84/050/00155/AM15/	RLA File :10/24/040/00035/AM15/	Lic.No/Date:1010058656 25.09.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. Accordingly after deliberation with the members presented in the meeting it was decided to ratified the above said authorization issued in this case as per written comments of D/o C&PC vide theidr OM 46011/74/2014-PC.II dated 4 th Feb,2015,as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Tufted coir products with synthetic chemical backing embedded on plastisol of PVC resin and DINP. Mats/ Matting	1kg	PC Resin	0.2715 Kgs
			Di Iso Nonylon Phthalate (DINP)	0.1810 Kg
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

6	Case No.: 1/39/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:43/84-ALC3/2014 26.02.2015	Status: Approved
	HQ File 01/84/050/00312/AM15	RLA File : 07/24/040/00282/AM15	Lic.No/Date:0710106960 13.11.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Shirt Dress with Belt made of 100% Linen yarn Dyed chambray Fabric GSM 170+-10% (Style No. 4552)	8020 Nos.	100% Linen yarn Dyed chambray Fabric GSM 170+-10%	24060 Sqms
2.	Ladies Top made of 100% Polyester Dyed Fabric GSM 107+-10% (Style No. 10127809)	8550 Nos.	100% Polyester Dyed Fabric GSM 107+-10%	8550 Sqms
3.	Ladies Top made of 100% Polyester printed Fabric GSM 65+-10% (Style No. 10127990)	22600 Nos.	100% Polyester printed Fabric GSM 65+-10%	27120 Sqms
4.	Ladies Top made of 100% Polyester Dyed Fabric GSM 65+-10% (Style No. 10127990)	1900 Nos.	100% Polyester Dyed Fabric GSM 65+-10%	2280 Sqms




The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

7	Case No.: 2/39/84-ALC3/2014	Party Name: CONCEPT CLOTHING.	Meet No/Date:43/84-ALC3/2014 26.02.2015	Status: Deferred
	HQ File 01/84/050/00313/AM15	RLA File : 05/23/040/00373/AM15	Lic.No/Date:0510392141 25.11.2014	Deferred date 26.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination / comments. A deficiency letter has also been issued by DC (MSME) to the firm for seeking some information/documents vide their letter dated 04.02.2015. The case defer for re-listing on 26.03.2015.

8	Case No.: 13/39/84-ALC3/2014	Party Name: TIRUPATHI NONWOVEN PVT. LTD	Meet No/Date:43/84-ALC3/2014 26.02.2015	Status: Deferred
	HQ File 01/84/050/00324/AM15	RLA File : 50/24/040/00011/AM15	Lic.No/Date:5010002168 26.11.2014	Deferred date 26.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination / comments. A deficiency letter has also been issued by DC (MSME) to the firm for seeking some information/documents vide their letter dated 04.02.2015. The case defer for re-listing on 26.03.2015.

9	Case No.: 10/39/84-ALC3/2014	Party Name: HIJAZ KURODA GLOVES COMPANY PVT LTD	Meet No/Date:43/84-ALC3/2014 26.02.2015	Status: Deferred
	HQ File 01/84/050/00321/AM15	RLA File : 04/24/040/00227/AM15	Lic.No/Date:0410159894 17.12.2014	Deferred date:26.03.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the firm did not submit CAD/CAM, measurement. A deficiency letter has been issued to the firm for the same on 17.02.2015. Therefore it was decided to wait for the same and defer the case for re-listing on 26.03.2015.

Out of agenda

(10)

Case No.557	M/s SHAHI EXPORTS PVT. LTD
NC 43/84/AM-15 dt 26.02.2015	File No.01/84/50/97/AM-15/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No. 0710095646 dated 29.05.2013.	

Decision: The matter was examined by the committee in its meeting held on 11.07.2013 and following decision was taken:

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S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Dress made of 100% Polyester printed fabric, GSM-115+/-10% with 100% Polyester dyed fabric, GSM-100+/-10% (Style No. 83433)	34,850 Nos.	100% Polyester printed fabric, GSM-115+/-10%	76,670 Sq. meter
			100% Polyester dyed fabric, GSM-100+/-10%	52,972 Sq. meter
2.	Babies Garment (Dress) with panties made of 100% Polyester printed fabric, GSM-115+/-10% & 100% Polyester dyed fabric, GSM-100+/-10% (Style No.83396)	8550 Nos.	100% Polyester printed fabric, GSM-115+/-10%	10,773 Sq. meter
			100% Polyester dyed fabric, GSM-100+/-10%	4446 Sq. meter
3.	Babies Garment (Skirt) with panties made of 100% Polyester printed fabric, GSM-115+/-10% & 100% Polyester dyed fabric, GSM-100+/-10% (Style No.83401)	7400 Nos.	100% Polyester printed fabric, GSM-115+/-10%	5994 Sq. meter
			100% Polyester dyed fabric, GSM-100+/-10%	1924 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.”

Now the firm vide their letter dated 27.01.2015 as stated that they had imported 100% Polyester Printed Fabric GSM 115 and 100% Polyester Dyed Fabric GSM 100 (S.No. 1&2) of licence item list for export of 34850 Nos. of Girls Dress made of 100% Polyester Printed fabric GSM 115 with 100% Polyester Dyed fabric, GSM 100 (S.No. 1 licence condition Sheet). Since the buyers have reduced the garment order quantity from 34850 Nos to 20500 Nos. and they had canceled the remaining garment order quantity i.e. 14350 Nos. cancelled. As per their buyers revised order quantity they had fulfilled the export obligation. i.e. 20500 Nos of Girls Dress. They have left out fabric of 31570 Sqms of 100% Polyester Printed fabric, GSM 115 and 21812 SQMs of 100% Polyester Dyed fabric GSM 100. Further stated that they had tried to re-export the above mentioned left out fabrics to their foreign supplier. But they refused to take back the fabrics. They have approached their foreign buyer and requested them to provide orders. As per their request they have placed 9368 Nos of Ladies dress made of 100% Polyester Printed fabric, GSM 115 and 10640 Nos of Ladies Shirt (full sleeve made of 100% Polyester Dyed fabric GSM 100. As stated by the firm they have now taken the licence EOP extension upto 31.05.2015 to effect above export under AA stated above. They have requested to re-fix the norms (change of export items) for Sl. No. 1 of licence condition sheet as per the details below to enable them to fulfill export obligation of the above licence. It was decided to defer the matter to DC (MSME) for their examination and written comments. The case was deferred for relisting on 26.03.2015.

(11)

Case No.558	M/s Modelama Exports Ltd.
NC 43/84/AM-15 dt 26.02.2015	File No.01/84/171/139/AM-15/DES-V




Ratification of input output norms in respect of Annual Advance Authorization No. 0510268422 dated 19.07.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not submitted the required information/documents to DGFT for fixation of adhoc norms. This matter was last examined by NC in its meeting held on 29.01.2015 and that time it was decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. Neither any person of the firm appeared before the committee nor any response received from them in this regard. Therefore committee was constrained to reject the case.

(12)

Case No.559	M/s Niyaz Apparels Pvt. Ltd.
NC 43/84/AM-15 dt 26.02.2015	File No.01/84/171/213/AM-15/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0510009915 dated 31.10.2000.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers. Since there is no record found in online NIC server as the licence is very old, (approximately 14 years old) it was decided to ask the RA concerned for the status report of this case to enable us to process the matter further for fixation of norms. It was decided to defer the case for relisting on 26.03.2015.

